

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

OA NO.1563/87

DATE OF DECISION: 9.1.1992.

DR. S.N. AGGARWAL

...APPLICANT

VERSUS

UNION OF INDIA & ORS. ...RESPONDENTS

CORAM:

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

THE HON'BLE MR. J.P. SHARMA, MEMBER (J)

FOR THE APPLICANT MS. SHEELA GOEL, COUNSEL

FOR THE RESPONDENTS NONE

JUDGEMENT (ORAL)

(DELIVERED BY HON'BLE MR. I.K. RASGOTRA, MEMBER (A))

The learned counsel for the applicant submitted that she was not pressing for the reliefs claimed in paragraphs 9 (a) and 9 (b). The only relief pressed for is for issue of a direction to the respondents to consider the representation dated 9.11.1986 of the applicant regarding his grievances. The learned counsel further submitted that in the said representation various grievances were raised and most of them have ^{been} settled. The only outstanding grievance now is the payment of salary for the period 13.5.1980 to 17.8.1980 when the applicant was waiting for duty, after his return from the Commonwealth Medical Fellowship which was for a period of one year from 1.11.1979 to 31.10.1980. The applicant, it appears came back without completing the Fellowship and created a situation where the respondents had to take a decision about the non-completion period

(10)

Fellowship and the treatment thereof.

From the counter-affidavit of the respondents it is observed that the applicant was not interested to go back to United Kingdom for Fellowship. Accordingly it was decided that the intervening period from the date the applicant came back to India and he actually joined duties be treated as leave of the kind due. This period of interruption for the ^{till he joined duty} Fellowship has, therefore, already been decided by the respondents.

In the circumstances of the case, we do not find any merit in the application. The same is dismissed, with no order as to costs.

J.P. Sharma

(J.P. SHARMA)
MEMBER (A)

I.K. Rasgotra

(I.K. RASGOTRA)
MEMBER (A)

January 9, 1992.